

(J.H.C. Sch. 1-7)

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From:
Anil Kumar Choudhary,
Registrar General,
High Court of Jharkhand
Ranchi

File No. XXII(6)/1/2016-17/Apptt.
Letter No. _____/Apptt.
Dated: _____

To,

1. Sri Arjun Saw, S.D.J.M.-cum-Addl. Civil Judge (Jr. Div.), Chaibasa (Porahat),
2. Sri Parth Sarthi Ghosh, S.D.J.M.-cum-Judge Incharge, Chaibasa,
3. Sri Manoranjan Kumar No. III, J.M.-cum-Addl. Civil Judge (Jr. Div.), Daltonganj.

Sub: - nomination for attending the refresher training course scheduled to be held on 5th February, 2017 at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Court has been pleased to nominate you for attending the Refresher Training Course on **ADR in reference to Order 10 read with section 89 of CPC on 5th February, 2017** at Judicial Academy Jharkhand, Ranchi with a direction to report to the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 05.02.2017 at 9:30 AM in proper dress..

Accordingly, you are accorded necessary permission for attending the aforesaid course.

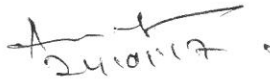
I am further directed to inform that the arrangement for stay for the participants have made in the Hostels at Judicial Academy Jharkhand, Dhurwa, Ranchi from the evening of 4th February till the evening of 5th February, 2017. The nominated officers staying in the hostel, will pay the mess charge to the staff designate, in advance, at the time of reporting to the Judicial Academy for training **at the rate of Rs. 320/- per day**. For other officers not staying in the hostel to pay mess charges **@ of Rs. 170 per day**. Cash receipt of the amount received will be given to the officers by the staff designate.

Yours faithfully,
Sd/- A.K. Choudhary
Registrar General

Memo No. 431/Apptt.

Dated, Ranchi, the 24/1/17

Copy forwarded to the Principal District & Sessions Judges, Chaibasa & Ranchi for information and needful / the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 07/JAJ dated 10.01.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.


Registrar General